ASSAM ACT XXVIII OF 1972

THE COURT FEES (ASSAM AMENDMENT) ACT, 1972

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An

Act

further to amend the Court Fees Act, 1870 in its application to Assam

Preamble. Whereas it is expedient further to amend the Act VII of Court-Fees Act, 1870, hereinafter called the principal Act, in its application to Assam, in the manner hereinafter appearing.

It is hereby enacted in the Twenty-third Year of the Republic of India as follows:—

Short title, extent and commence-ment.

1.(1) This Act may be called the Court Fees (Assam Amendment) Act, 1972.

- (2) It extends to the whole of Assam.
- (3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

Arrendment Schedule I of Act VII of 1870.

- 2. In Schedule I to the principal Act,-
- (1) for Article 1, the following shall be substituted, namely 5-

Number

Proper fee

(1)

(3)

Revenue Court except those mentioned in section 3.

"1. Plaint, written When the amount or Fifty-five pai-"1. Plaint, written When the amount or statement, pleading a set-off or counter-claim, or in dispute does not exceed memorandum of one hundred rupees, for appeal (not otherwise provided for in this Act) or, of cross-objection presented to any Civil Revenue Court ex-

and

When such amount or value exceeds one hundred rupees, for every ten rupees or part thereof, in excess of one hundred rupees upto one hundred and fifty rupees;

rupee and ninetyfive paise.

and

When such amount or value exceeds one hundred and fifty rupees, for every ten rupees, or part thereof upto one thousand rupees;

One rupee and forty paise.

and

When such amount or value exceeds one thousand rupees, for every one hundred rupees, or part thereof in excess of one thousand rupees upto seven thousand five hundred rupees;

Eight rupees and twentyfive paise.

and

When such amount or value exceeds seven thousand five hundred rupees,

Sixteen rupees and fifty paise.

(1)

(2)

(3)

for every two hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees upto ten thousand rupees;

and

When such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof in excess of ten thousand rupees upto twenty thousand rupees;

Twenty--four rupees and seventy-five paise.

and

When such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part thereof in excess of twenty thousand rupees upto fifty thousand rupees;

Thirty--three rupees.

and

When such amount or Ferty-one ruvalue exceeds fifty thousand rupees, for every five thou-sand rupees, or part thereof in exceess of fifty thousand rupees:

pees and twenty--five paise.

Provided that maximum fee leviable on a plaint or memorandum of appeal shall not exceed eleven thousand rupees "

(2) for articles 6, 7, 8 and 9 the following shall be substituted, namely:-

"6. Copy or trans- When such judgement or lation of a judge- order is passed by any ment or order not civil Court other than being, or having the torce of a decree.

High Court, or by the Presiding Officer of any

(1)

(2)

(3)

Revenue Court or Office or by any other Judicial or Executive Authority:—

- (a) If the amount or One rupee value of the subject and ten parmatter is fifty or less se. than fifty rupees.
- (b) If such amount or Two rupees val6e exceeds fifty and twenty rupees.
- (c) When such judgement Four rupees or order is passed by and forty paise.

7. Copy of a decree or order cree or order having the force of a decree.

When such decree or order to wing the force of a other than a High Court, or by any Revenue Court—

- (a) If the amount or value of the subject matter of the suit wherein such decree or order is made is fifty or less than fifty rupees.
- Two rupees and twenty paise.
- (b) If such amount or value exceeds fifty rupees.

Three rupees and thirty paise.

(c) When such decree or order is made by High Court.

Eight rupees and twenty-five paise.

- 8. Copy of any document liable to Stamp-duty under the Indian Stamp Act, 1899 when left by any party to a suit or proceeding in place of the original withdrawn.
- (a) When the Stamp-duty chargeable on the original does not exceed one rupee.

The amount Act 11 of 1899.

of the duty
chargeable
on the original.

(b) In any other case One rupee and twenty paise."

Number		Proper fee
(1)	(2)	(3)
9. Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act, or copy of any ac-count, statement report or the like, taken out of any Civil or Criminal or	hundred and sixty words.	One rupee and twenty paise.

Revenue Court or office or from the office of any Chief Officer charged with the executive administration of

Division.

(3) the table of rates of Ad valorem fees leviable on the institution of suits at; the end shall be substituted by the following: -

1

## THE SCHEDULE

Table of Rates of Ad valorem Fees Leviable on the Institution of Suits

When the amount or value of the subject matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs. P.
(6 ))	5	•55
5	10	1.10
10	15	1.65
15	20	2.20
20	25	2.75
25	30	3.30
30	35	3.85
35	40	4.40
40 1 20 1 20 1	45	4.95
45	50	5.50
50	55	6.05
55		6.60
60	65	7.15
65	70	7.70
70	75	8.25
75	80	8.80
80	85	9.35
85	90	9.90
90	95	10.45

Vhen the amount or	But does not	Proper fee
value of the subject	exceed	10 1800 ma 0.11.
matter exceeds		
(1)	(2)	(2)
	(4)	(3)
Rs.	Rs.	Da D
	No.	Rs. P.
95	100	11.00
100	100 110	11.00
110	120	12·95 14·85
120	130	16.80
130	140	18.70
140	150	20.55
150	160	21.95
160	170	23.30
170	180	24.60
180	190	25.90
190	200	27.25
200	210	28.55
210	220	29.90
220	230	31.20
230	240	32.50
240	250	33.85
250	260	35.15
260	270	36.50
270	280	37.80
280	290	39.15
290	300	40.45
300	310	41.75
310	320	43.10
320	330	44.40
<b>3</b> 30	340	45.75
340	350	47.05
350	360	48.35
360	370	49.0
370	380	51.00
380	390	52.35
390 400	400	53.65
410	410 420	54·95 56·30
420	430	57.60
430	<b>4</b> 40	58.95
440	450	60 25
450	460	61.55
460	470	62.90
470	480	64.20
480	490	65.55
490	500	66.85
500	510	68.15
510	520	69.50
520	530	70.80
530	540	72.15
540	550	73.45
550	560	74.75
560 ,	570	76.10

When the amount or	But does not	Proper fee
value of the subject matter exceeds	exceed	
matter exceeds		
(1)	(2)	(3)
Rs.	Rs.	Rs. P.
		1(5, 1,
570	580	77.40
580	590	78.75
590	600	80.05
600	610	81:35
610	620	82.70
620	630	84.00
630	640	85.35
640	650	86.65
650	660	87.95
660	670	89.30
670	680	90.60
680	690	91.95
690 700	700	93.25
710	710	94.55
729	720	95.90
730	730 740	97.20
740	750	98·55 99·85
750	760	101.15
760	770	102:50
770	780	102.80
780	790	105.15
790	800	106.45
800	810	107.75
*10	820	109.10
820	830	110.40
830	840	111:75
840	850	113:05
850	860	114.35
860	870	115.70
870	880	117.00
880	890	118.35
890	900	119.65
900	910	120.95
910	920	122.30
920	930	123•60
930	940	124.95
940	950	126.25

\*

(2)

(3)

(1)

5. Plaint or me-morandum of ap-peal to a suit to establish or dis-prove a right of occupancy.

6. Bail-bond or other instrument other instrument obligation given in a pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal Procedure, 1898, or the Code of Civil Procedure, 1908 and not otherwise proviotherwise provi-ded for by this

7. Undertaking under section 49 of the Indian Divorce Act, 1869.

8......

9 .....

or Vakalatnama.

Act V of 1898.

Act V of 1808.

One rupee and ten paise.

Act IV of 1809.

10. Mukhtarnama When presented for the conduct of any one case-

> (a) to any Civil or Cri- One rupee and minal Court other than a High Court, or to any Revenue Court, or to any Collector or Ma-gistrate, or other Executive Officer except such as are mentioned in clauses (b) and (c) of this Number;

ten paise.

(b) to a Commissioner of Two
Revenue, Circuit or and
Customs or to any
officer charged with the Executive Administration of a Division, not being the Chief Revenue or Executive Authority;

rupees Act IV of 1939. and seventyfive paise.

(1)

(2)

(3)

(c) to a High Court, Chief Five Commissioner, Board and of Revenue, or other Chief Controling Revenue or Executive Authority, oran appellate Authority prescribed under the Motor Vehicles Act, 1939 or to an Authority Appellate prescribed under the Assam Sales Tax Act, 1947.

rupees and fifty paise.

Act IV of 1939.

Assam Act XVII

11. Memorandum of appeal when the appeal is not from a decree or an order having the force of a decree, and is presented.

(a) to any Civil Court other than a High Court, or to any Revenue Court or Executive Officer other than the High Court or Chief Controlling Revenue or Executive Authority except an authority specified in clause (b);

Three rupees and thirty paise.

(b) to an Excise Appellate Authority under Rule 340 of the Assam Excise Rules;

Sixteen rupees and fifty paise.

(c) to a High Court or Eleven rupees. Chief Commissioner or other Chief Controlling Executive or Revenue Authority except an Authority prescribed in clause (b);

(d) To an Excise Appellate Authority under Rule 341 of the Assam Excise Rule:

Fifty five ru pees.

(e) to a High Court in miscellaneous revenue matters except (f) below or to an Appelate Authority prescribed under the Motor Vehicles Act, 1939; and

Sixteen rupees and fifty paise.

Number

Proper fee

(1)

(2)

(3)

- (f) to a High Court in appeal and revision matters arising out of settlement of fishery—
  - (i) When the bid money is below ten thousand rupees:

Sixteen rupees and fifty paise.

(ii) When the bid money is above then thousand rupees but below twenty thousand rupees:

Twenty-seven rupees and fifty paise.

(iii) When the bid money is above twenty thousand rupees.

Thirty-three rupees.

12. Caveat...

Eleven rupees.

13. Application under Act No.10 of 1859, section 26 or Bengal Act No.6 of 1962, section 9, or Bengal Act No.8 of 1869 section 37.

Five rupees and fifty paise.

14. Petition in a suit under the Native Converts' Marriage Dissolution Act, 1866.

Five rupees and fifty paise.

- 17. Plaint or memorandum of appeal in each of the following suits:—
  - (i) to alter or set aside a summary decision or order of any of the Civil Courts not established by Letters Patent or of any Revenue Court;

(ii) to alter or cancel any entry in a register of the names of proprietors of revenue-paying estates; Sixteen rupees and fifty paise.

Number

Proper fee

(1)

(2)

(3)

- (iii) to obtain a declaration decree where no consequential relief is prayed;
- Twenty-two rupees.
- iv) to set aside an award; Sixteen rupees

and fifty paise.

(v) to set aside an adop- Twenty-two tion;

rupees.

(vi) every other suit where it is not possible to estimate at a moneyvalue the subject-matter in dispute, and which is not other-wise provided for by this Act.

Sixteen rupees and paise.

18. Application When presented to a Sixteen rupees under section 14 or section 20, of the Indian Arbitration Act, 1940, for a direction for filing when presented to any Fifty-five an award or for an other Court. agreement.

Act X of 1940. rupees.

19. Agreement in writing stating a question for the opinion of the Court under the Code of Civil Procedure, 1908. Sixteen rupees Act V of 1908. and fifty paise.

20. Every petition under the Indian Divorce Act, 1869, except petitions un-der section 44 of the same Act, and every memorandum of appeal under section 55 of the same Act.

Twenty-two Act IV of 1869, rupees.

21. Plaint or me-morandum of ap-peal under the Parsi Marriage and Divorce Act, 1865.

Twenty-two rupees.

Act XV of 1865.